

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION**

**WP ASDB-LD-VC NO.181 OF 2020
WRIT PETITION (ST.) NO. OF 2020**

Parents Teachers Association of
United Forum and anr. ... Petitioners

V/s.

State of Maharashtra and anr. ... Respondents

Mr.Mihir Desai, Senior Advocate i/by Mr.Swaraj Jadahv,
Advocate for the Petitioners.

Mr.B.V.Samant, AGP for the Respondents/State.

**CORAM : UJJAL BHUYAN &
N.R.Borkar, JJ.**

DATE : JULY 13, 2020

P.C.:-

1. Heard Mr.Desai, learned senior counsel for the petitioners.
2. Issue notice, returnable within three weeks.
3. Mr.B.V.Samant, learned AGP waives notice for both the respondents.
4. Let the respondents file their affidavit by the next date.
5. In the meanwhile, no coercive action shall be taken by the Government against the schools for providing online teaching to pupils belonging to class-II and below who are willing to avail such teaching.
6. Similarly, no coercive action shall be taken by the schools against those parents who are not willing to force

their children (pupils) studying in class-II and below for availing online classes.

7. Stand over to 7th August, 2020.

8. This order will be digitally signed by the Private Secretary of this Court. All concerned will act on production by fax or email of a digitally signed copy of this order.

(N.R.BORKAR, J.)

(UJJAL BHUYAN, J.)

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